

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

REGIONAL BENCH - COURT NO. 02

Service Tax Miscellaneous Application No. 85059 of 2020

(on behalf of Appellant)

in

Service Tax Appeal No. 87329 of 2019

(Arising out of Order-in-Original No. 12-13/COM/CD-ME/2018-19 dated 28th December 2018 passed by Commissioner of CGST & Central Excise, Thane Rural)

**M/s Central Industrial Security
Force**

.....Appellant

Chhatrapati Shivaji Maharaj International
Airport Mumbai, 3rd Floor, Terminal 1B
Domestic Santacruz East,
Mumbai – 400 099

VERSUS

C.C.G.S.T., Thane Rural

.....Respondent

Utpad Shulk Bhavan, 4th Floor, Bandra Kurla
Complex, Bandra East,
Mumbai- 400 051

Appearance:

Miss Kirti Bhoite, Advocate for the Appellant

Shri Dilip Shinde, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85106/2020

Date of Hearing: 29/01/2020

Date of Decision: 29/01/2020

Per: SANJIV SRIVASTAVA

Appellant has filed this miscellaneous application, seeking for withdrawal of appeal. The appellant has stated that it had availed the benefit of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and had also received SVLDRS-4 in this said matter. Since the issue has already been settled under the Legacy Dispute Resolution Scheme, the appeal is accordingly dismissed as withdrawn. Miscellaneous application is disposed of.

(Dictated and pronounced in the open court)

(Sanjiv Srivastava)
Member (Technical)

(Ajay Sharma)
Member (Judicial)

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